



2026:AHC:173413

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 8496 of 2026**

Gurendra Jeet Singh

.....Applicant(s)

Versus

State of U.P

.....Opposite

Party(s)

Along with :

**1. Criminal Misc. Anticipatory Bail Application U/s 482 Bnss No.
8379 of 2026:**

Raghibir Singh @ Veera and another

Versus

State of U.P.

Counsel for Applicant(s) : Ajay Kumar Singh Yadav, Divyansh
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Vakalatnama filed by Shri L.K. Tripathi, Advocate and Shri Chandra Sen Patel, Advocate, appearing for the informant in both the applications, are taken on the record.

2. Heard learned counsel for the applicants, Shri L.K. Tripathi, Learned counsel for the informant and learned A.G.A. for the State as well as perused the record.

3. The present anticipatory bail applications have been filed on behalf of the applicants in Case Crime No. 201 of 2026, under Sections 109, 351(3) Bhartiya Nyaya Sanhita, 2023, Police Station- Milak, District- Rampur, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the abovementioned cases.

4. Learned counsel for the applicants has stated that the applicants have been falsely implicated in the present case. There is a cross version of the incident and an FIR has been lodged by the applicant, Gurinder Jeet

Singh, against the informant and others on 20.06.2026 itself. The said case, being Case Crime No.202 of 2026, is a cross case and the injuries sustained by the applicants' side have not been explained in the present case. Learned counsel has further argued that there is a civil dispute pending between the parties in which there is an interim order operating over the property in question. Learned counsel for the applicants has further contended that the applicants, Raghbir and Gurendra Jeet Singh, have a criminal history of one case in which a final report has been submitted. Proceedings under Section 110(g) Cr.P.C. were also instituted against the applicant Raghbir Singh, however the same have lapsed due to efflux of time.

5. Learned counsel for the informant and Learned AGA have opposed the prayer for bail and have contended that the applicant, Gurendra Jeet Singh, has been specifically assigned the role of causing gunshot injuries to the injured Jitendra Singh. The gunshot injuries have been found on the person of Jitendra Singh and in the final medical opinion, the injuries have been opined to be grievous in nature. Learned counsel for the informant has further submitted that this Court in Writ C No. 26315 of 2026 by the order dated 17.07.2026 has been pleased to direct the parties to maintain status quo with regard to nature and possession of the land in dispute. Learned counsels have however not disputed the explanation given by the applicants regarding their criminal antecedents.

6. I have considered the submissions made by the Learned counsels for the parties.

7. There appears to be a property dispute between the parties. The applicant, Gurendra Jeet Singh, has been assigned the specific role of using a firearm and causing gunshot injury on the injured Jitendra Singh. Except Jitendra Singh, no other person has received injuries. Three accused have been named in the FIR along with some unknown persons. In the prima facie opinion of the Court, the applicant Gurendra Jeet Singh, who has been given a specific role of firing upon the injured and there are also gunshot injuries on the vital part of the injured (face and neck), no case for grant of anticipatory bail is made out. The anticipatory bail application of applicant Gurendra Jeet Singh, being NABAIL No.8496 of

2026, is hereby ***dismissed***.

8. So far as the applicants Raghbir Singh and Jasvinder Singh are concerned, they have not been given any specific role in the FIR. There is a cross version of the incident also and taking into account the property dispute between the parties, over implication or false implication of the applicants cannot be ruled out. From the perusal of the injury reports of Jitendra Singh, prima facie it appears that except the gunshot injury, which has been attributed to Gurendra Jeet Singh, he has suffered no other injury. Criminal history of the applicants has been properly explained.

9. Taking into account the entire facts and circumstances of the case, so far as the applicants Raghbir Singh and Jasvinder Singh are concerned, a case for grant of anticipatory bail is made out.

10. In view of the above, the anticipatory bail application of the applicants Raghbir Singh @ Veera and Jasvinder Singh, being NABAIL No.8379, is ***allowed***.

11. In the event of the arrest of the applicants-**Raghbir Singh @ Veera and Jasvinder Singh**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing of their personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;
- iii. that the applicants shall not leave India without the previous permission of the Court;
- iv. that the applicants shall not pressurize/intimidate the prosecution

witness;

12. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

13. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail applications and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 18, 2026

A. Pandey